

SPECIAL BENCH

ITEM NO. 4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.439/2022 IN CP (IB) No.218/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th December,
2022, 02:30 pm**

NAME OF THE COMPANY	AMERICAN EXPRESS BANKING CORP V/S J.M.L. MARKETINGS PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Abhishek Devgan, Adv.

: *For the Applicant/RP in IA No. 439/2022*

ORDER

IA No.439/2022

The present application has been filed under Section 19(2) R/w 74 of the Code seeking direction against PNB to reverse the debit transaction amounting to Rs.14,93,117/- in the Bank account of respondent/ J.M.L. Marketings Pvt. Ltd.

Let the notice of the present application be issued to the other side within two weeks and after service of the notice, reply be filed within next two weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next one week by serving an advance copy to the other side.

Let the matter be listed on 16th January, 2023.

—Sd—

**(Kaushalendra Kumar Singh)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

05th December, 2022

*Kumud Narayan
(PS)*